

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.1033/2024

(Arising out of impugned final judgment and order dated 19-12-2023 in A482 No. 442/2006 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

DILEEP SHARMA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 20290/2024 - EXEMPTION FROM FILING O.T.
IA No. 18076/2024 - EXEMPTION FROM FILING O.T.
IA No. 20289/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 18075/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Crl) No. 941/2024 (II)

FOR EXEMPTION FROM FILING O.T. ON IA 16628/2024
IA No. 16628/2024 - EXEMPTION FROM FILING O.T.)

Date : 16-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Mr. Sankalp Goswami, Adv.
Ms. Sairica S Raju, Adv.
Mr. Rishab Kumar, Adv.
Ms. Saloni Jawa, Adv.
Mr. Gaurav Sarkar, Adv.
Mr. Shivansh Bharkatkumar Pandya, AOR

Mr. Anurag Kishore, AOR
Ms. Ritika Srivastava, Adv.
Ms. Somna Dhowan, Adv.

For Respondent(s) Mr. Shivansh Bharatkumar Pandya, AOR
Mr. Namit Saxena, AOR

Mr. Gourave Kumar Agarwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the respondent seeks time to
file counter affidavit.

As prayed for, list on 06.08.2024.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)